

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Criminal Appeal No(s). 417-418/2018

KHUMKALA BANJADE

Appellant(s)

VERSUS

NUPUR TALWAR & ORS.

Respondent(s)

(IA No.23799/2018-EXEMPTION FROM FILING O.T. and IA
No.23797/2018-PERMISSION TO FILE SLP/TP and IA
No.23798/2018-CONDONATION OF DELAY IN REFILING)

WITH

Cr1.A. No. 990-991/2018 (II)

(FOR ADMISSION and I.R. and IA No.74356/2018-CONDONATION OF DELAY
IN FILING and IA No.74518/2018-EXEMPTION FROM FILING O.T. and IA
No.74358/2018-CONDONATION OF DELAY IN REFILING and IA
No.74359/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-11-2018 These appeals were called on for hearing today.

For Appellant(s)

Mr. Maheen Pradhan, Adv.
Mr. Raj Kamal, AOR
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Iqra Khalid, Adv.
Mr. Abhimanshu Dhyan, Adv.
M/S. Karanjawala & Co., AOR
Mr. Sachin Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Siddharth K. Dwivedi, Adv.
Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. No. 417-418/2018

Respondent Nos.1 to 4 are duly represented.

Cr1.A. No. 990-991/2018

Service is complete on respondent Nos.1 and 2 but none has entered appearance.

Service is complete on respondent No.3. The Id. Advocate, Mr. Siddharth Krishna Dwivedi, appearing on behalf of Mr.Sanjay Kumar Tyagi, Advocate-on-record appears for respondent No.3. He seeks time to file vakalatnama and counter affidavit. Be filed within four weeks.

Original records have been received.

Registry to process the matters for listing before the Hon'ble Court, as per rules, after completion of period of four weeks. In the meantime, parties may file additional documents.

ANIL LAXMAN PANSARE
Registrar